

1	2
6. Bhilwara	128
7. Bikaner	191
8. Bundi	50
9. Chittaurgarh	122
10. Churu	145
11. Dholpur	38
12. Dungarpur	67
13. Ganganagar	333
14. Jaipur	1215
15. Jaisalmer	26
16. Jalore	39
17. Jhalawar	41
18. Jhunjhunu	176
19. Jodhpur	352
20. Kota	274
21. Nagaur	145
22. Pali	99
23. Sawai Madhopur	116
24. Sikar	169
25. Sirohi	69
26. Tonk	51
27. Udaipur	380
Total	5068

Powers of CCI&E

693. DR. LAXMI NARAYAN PANDEYA: Will the Minister of COMMERCE be pleased to state:

(a) whether under the Import and Export, (Control) Act, 1947, the Chief Controller of Imports & Exports and the Additional Chief Controller of Imports and Exports have been invested with powers of a civil court to hear appeals from persons aggrieved by any decision passed under the Act;

(b) whether these powers to hear appeal have been delegated by the CCI&E to its subordinate officers; and

(c) if so, under what provision of the Act these powers have been delegated to subordinate officers?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) Yes. Sir. Section 4-M of the Imports and Exports (Control) Act, 1947 gives powers to the Chief Controller of Imports and Exports and to the Addi-

tional Chief Controller of Imports and Exports to hear appeals from persons aggrieved by any decision or order made under the Act. Section 4-O of the Act provides that every authority making any adjudication or hearing any appeal or exercising any powers of revision under this Act shall have certain powers of a civil court under the C.P.C. enumerated in sub-Section (1) and sub-Section (2) of the Section provides that such authority shall be deemed to be a civil court for the purposes of Sections 345 and 346 of Cr.P.C.

(b) The powers of the Chief Controller of Import and Exports/Additional Chief Controller of Imports and Exports to hear appeals against the decisions or orders passed under the Imports and Exports (Control) Act, 1947, have not been delegated. The Imports (Control) Order, 1955, however, contains a provision under Clause 10(2) for notifying appellate authorities for certain actions taken under the Imports (Control) Order.

(c) Does not arise.

Appointment of Chief Executives

694. SHRI V. SREENIVASA PRASAD: Will the Minister of TEXTILES be pleased to state:

(a) the details of appointments of Chief Executives in Public Sector Undertakings under the administrative control of his Ministry during 1991, till-date;

(b) whether these appointments were made after consulting both Public Enterprises Selection Board and Appointments Committee of the Cabinet;

(c) if so, the facts thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES.

(SHRI ASHOK GEHLOT): (a) to (d)

1. Shri Mahendra Singh Yadav, IPS (UP:66) was appointed as CMD of British India Corporation in June, 1991 with the approval of ACC.
2. Shri A. K. Moitra's appointment as CMD of National Jute Manufacture Corporation Ltd. was extended beyond 28th May, 1991 until his date of superannuation, i.e., 16-5-93, after consulting PESB and ACC.
3. Shri M. S. Pangtey, IAS (AM: 66) was appointed as Managing Director of North Eastern Handicrafts and Handloom Development Corporation with effect from 27-6-91, with the approval of PESB and ACC.
4. Shri R. Ramakrishna was appointed as CMD, NTC (Holding Co.) with effect from 19-4-1991 after obtaining the approval of the ACC and in consultation with PESB.
5. Shri S. Chakravarthy was appointed as CMD, NTC (WBAB&O) Ltd. with effect from 6-5-1991 after having been recommended by PESB and approved by the ACC.

Action against sick Industrial Units by BIFR

695. SHRI RAM NAIK: Will the Minister of FINANCE be pleased to state:

(a) whether attention of the Government has been drawn to the news item captioned "Board for Industrial and Financial Reconstruction (BIFR) will invoke penal provisions" which appeared in the Times of India dated June 29, 1991;

(b) if so, the particulars of sick industrial units in respect of which banks and financial institutions have